

**IN THE INCOME TAX APPELLATE TRIBUNAL
“DB” BENCH, AGRA**

**BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER &
SHRI MANOJ KUMAR AGGARWAL, ACCOUNTANT MEMBER**

**ITA No. 208/Agr/2024
(Assessment Year 2016-17)**

Dakshinanchal Vidyut Vitran Nigam Ltd., Urja Bhawan, 220 KV Substation Sikandra, Agra-282007 U.P.	Vs.	DCIT, Central Circle Agra Aayakar Bhawan Sanjay Place, Agra U.P.-282002
स्थायीलेखासं./जीआइआरसं./PAN/GIR No: AACCD0695D		
Appellant	..	Respondent

Appellant by :	Sh. Deependra Mohan, Adv.
Respondent by :	Sh. Sukesh Kumar Jain, CIT-DR

Date of Hearing	12.02.2025
Date of Pronouncement	12.02.2025

ORDER

PER SATBEER SINGH GODARA, JUDICIAL MEMBER:

This assessee's appeal for assessment year 2016-17 arises against Commissioner of Income Tax(Appeals)/National Faceless Appeal Centre [in short, the "CIT(A)/NFAC"], Delhi's DIN & Order No. ITBA/NFAC/S/250/2023-24/1063522674(1) dated 28.03.2024, involving proceedings u/s 147 of the Income-tax Act, 1961, [hereinafter referred to as the 'Act'].

2. The assessee has filed an application on 18.01.2025 for withdrawal of the instant appeal as under:

“Hon'ble Members,

The hearing in the above-referenced appeal is scheduled for 20th January 2025. In this regard, we respectfully submit that the assessee is considering opting for the Vivad se Vishwas Scheme 2024 to settle the dispute related to the assessment year under consideration. The final decision regarding this matter is yet to be taken.

Therefore, we humbly request your honour to kindly adjourn the hearing and reschedule it to any convenient date in the second week of February 2025 as per your honours convenience.”

3. Learned department representative submits that he has no objection to the instant withdrawal application per se. Ordered accordingly.

4. This assessee's appeal is dismissed as withdrawn subject to all just exceptions.

Order pronounced in the open court on 12.02.2025

Sd/-
(Manoj Kumar Aggarwal)
ACCOUNTANT MEMBER

Sd/-
(Satbeer Singh Godara)
JUDICIAL MEMBER

Dated 12.02.2025

PS: Rohit/Subodh, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR